

(b) As per the approval obtained from integrated Finance Wing dyeing loss at the rate of 5 per cent is permitted. The dyeing of yarn was undertaken by M/s. Bhadohi Woollen Ltd., which is a Government of Uttar Pradesh undertaking, and the dyeing loss was much below the permissible limit of 5 per cent.

(c) No, Sir.

(d) Does not arise.

Single widow system for NRIs to set up industries in the country

3050. SHRI PRABHAKAR RAO KALVALA: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under consideration to set up a single window system for non-resident Indians (NRI's) to set up industries in the country;

(b) if so, what are the details of the proposal;

(c) whether there is also any proposal to set up a high level committee with NRI as members to coordinate with the Commerce Ministry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO):

(a) Indian Investment Centre already exists as a single point assistance agency for NRIs.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Washing and finishing of carpets from Private parties by the office of the Development Commissioner (Handicrafts)

3051. SHRIMATI BIJOY CHAKRAVARTY:

SHRI DAVID LEDGER:

Will the Minister of TEXTILES be pleased to state:

(a) whether carpets worth several lakhs of rupees were got washed and finished from private parties by the office of the Development Commissioner (Handicrafts) in 1984-85 and 1985-86; if so, the quantity and value thereof; and

(b) the sources from which such unfinished carpets were obtained by the office?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): (a) and (b) The information is being collected and will be laid on the Table of the House in due course.

Sale of trainee produced carpets of CWT scheme to corporations by the office of the Development Commissioner (Handicrafts)

3052. SHRIMATI BUOYA CHAKRAVARTY:

SHRI DAVID LEDGER:

Will the Minister of TEXTILES be pleased to state:

(a) whether it is a fact that trainee produced carpets of the CWT Scheme under the Office of the Development Commissioner (Handicrafts) were sold to Corporations on credit basis from time to time and in some cases even before the final costing was done;

(b) whether it is also a fact that payments against such credit sales were received much beyond the prescribed time limit while in some cases payments have not been received at all;